

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 225
1260/252/ND/2018

IN THE MATTER OF:

Assistant Commissioner of IT

...APPELLANT

Vs.

ROC (M/s. HY Media and Entertainment Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

Order delivered on 28.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the ROC

:Ms. Mitika, AROC.

For the Income Tax Department

:Mrs. Lakshmi Gurung, Sr.
Standing Counsel and Ms. Adeeba
Mujahid, Jr. Standing Counsel.

ORDER

Heard the submissions made by the Ld. counsel for the Income Tax Department. After the post Pandemic Covid-19 the matter is now listed for the first time. Therefore, in the interest of justice, serve notice again to the respondents excluding ROC in the matter. Two weeks' time is granted. Notice may also be served by the Registry on the respondents on the postal address.

Post the matter to **1st March, 2021.**

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)

(Annu)